

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202  
IB-58/ND/2020

IN THE MATTER OF:

M/s. Divine Heights International

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 28.01.2021  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ajit Sharma, Advocate.

For the Respondent/ Corporate-debtor :Mr. Pawan Choudhary, Advocate.

ORDER

Heard the arguments advanced by Ld. counsels for both the parties. Ld. counsels for both the parties are directed to file their written arguments on the points which they have argued today not exceeding 3 pages within next 10 days. Order in this matter is **reserved**. Post the matter to **9th February, 2021** to make a mention regarding date of submissions of written arguments.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)